



## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP-141/95 MA-370/96 OA-1992/90

Dated 3- 30-4-1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh.Shiv Raj Singh and another (By Advocate Shri B.S. Mainee)
Vs.

... Petitioners

- - - -

Union of India: Through

- Shri V.K.Agarwal, Genl.Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri I.P.S. Anand Divnl.Rly.Manager, Northern Railway, State Entry Road, New Delhi.

... Respondents.

(By advocate Shri B.S. Oberoi proxy counsel Shri P.S. Mahendru )

## DRDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

We have heard Shri Mainee and Shri Oberoi proxy counsel for Shri P.S. Mahendru counsel for the respondents.

Shri Mainee states that in the light of the Tribunals directors dated 19-3-1996, he has verified the contents of the order passed by the respondents and under the circumstances nothing survives in the C.P. This C.P. is dismissed and notices issued to the respondents are discharged.

(Smt. Lakshmi Swaminathan)
Member (J)

(S.R. Adige)